## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1539 ANSWERED ON:21.08.2012 PRESERVATION OF RECORDS BY DDA Pratapsinhmaharaj Shri Bhonsle Shrimant Chh. Udganraje

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether any rules were framed by the Delhi Development Authority (DDA) after introduction of DDA Act, 1957 for preservation of records especially architectural and structural construction workings/drawings of building constructed by the DDA;
(b) if so, the details thereof; and
(c) the list of the permanent and non-permanent records as determined by the DDA?
Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)&(b): DDA has informed that no such rules have been framed by it.

(c): DDA has also informed that the Architectural Layout plans and Working Drawings are maintained by the respective Zonal Senior Architects. The list of categories of Architectural drawings maintained are as follows:

A. Housing:

1. Group Housing Schemes

2. HIG/MIG/LIG Housing.

3. Self Finance Housing Schemes.

4. Multistorey Housing Schemes.

5. EWS Housing Schemes.

B. Commercial:

1. Schemes for District Centers.

2. Schemes for Community Centers.

3. Schemes for Local Shopping Centers.

4. Schemes for Convenient Shopping.

C. Social Infrastructures:

1. Community Halls.

2. Sports Complexes.